

<b>FORMAT FOR ANNOUNCEMENTS PERTAINING TO Acquisition, Amalgamation/ Merger, De-merger, Sale or disposal of unit, Other Restructuring</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	NSE Symbol	
2	Name of the Company	
3	BSE Scrip Code	
4	MSE Symbol	
5	ISIN	
6	Type of Announcement	1. New 2. Update
7	Event	1. Acquisition 2. Amalgamation/ Merger 3. De-merger 4. Sale or disposal of unit(s)/division(s)/subsidiary 5. Other Restructuring 6. Incorporation 7. Slump Sale
8	Date of initial announcement	
9	Date of latest announcement	
10	Remarks (website dissemination)	
11	Remarks for Exchange (not for Website Dissemination)	
12	Date of Report	

**Acquisition**

<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Name of Acquirer</b>	
2	<b>Relationship of Acquirer with the listed entity</b>	1. Listed Entity (self) 2. Material Subsidiary 3. Subsidiary 4. Step Down Subsidiary 5. Others
3	<b>Name of the target entity</b>	
4	<b>Latest Financial Parameter of Target entity:</b>	1. Turnover 2. PAT 3. Net worth 4. Others
5	<b>Whether the acquisition would fall within Related Party Transaction(s)? ("RPT")</b>	Yes/No
6	<b>Date of Board Meeting and Audit Committee Meeting- RPT approval</b>	
7	<b>Whether the said RPT is material?</b>	Yes/No
8	<b>Date of approval from shareholders</b>	
9	<b>Whether the promoter/ promoter group/ group/associate/holding/ subsidiary companies/ Director &amp; KMP and its relatives have any interest in the entity being acquired?</b>	Yes/No
10	<b>Nature of interest and details thereof</b>	
11	<b>Whether the same is done at "arm's length"</b>	Yes/No
12	<b>Date of Special Resolution</b>	
13	<b>Industry to which the entity being acquired belongs-</b>	
14	<b>Objects and effects of acquisition (including but not limited to, disclosure of reasons for acquisition of target entity, if its business is outside the main line of business of the listed entity);</b>	

15	<b>Whether any governmental or regulatory approvals required for the acquisition;</b>	1. Yes 2. No 3. NA
16	<b>Provide brief details of any governmental or regulatory approvals</b>	
17	<b>Whether the transaction will be in tranches</b>	1. Yes 2. No
18	<b>Indicative time period for completion of the acquisition</b>	
19	<b>Nature of consideration- whether cash consideration or share swap and details of the same</b>	1. Cash 2. Shares 3. Others
20	<b>Cost of acquisition or the price at which the shares are acquired</b>	
21	<b>Percentage of shareholding / control acquired and / or number of shares acquired;</b>	1. Shareholding 2. Control acquired 3. Number of shares
22	<b>Brief background about the entity acquired in terms of products/line of business acquired</b>	
23	<b>Date of incorporation</b>	
24	<b>History of last 3 years turnover</b>	
25	<b>Country in which the acquired entity has presence</b>	
26	<b>Any other significant information (in brief)</b>	

**Amalgamation Merger**

<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Name of the entity(ies) forming part of the amalgamation/merger</b>	
2	<b>Type of Entity</b>	1. Transferor 2. Transferee
3	<b>Name of Entity</b>	
4	<b>Relationship with the listed entity</b>	1. Listed Entity (self) 2. Material Subsidiary 3. Subsidiary 4. Step Down Subsidiary 5. Others
5	<b>Whether the Amalgamation/Merger would fall within Related Party Transaction(s)? ("RPT")</b>	Yes/No
6	<b>Date of Board Meeting and Audit Committee Meeting- RPT approval</b>	
7	<b>Whether the said RPT is material?</b>	Yes/No
8	<b>Date of approval from shareholders</b>	
9	<b>Whether the promoter/ promoter group/ group/associate/holding/ subsidiary companies/ Director &amp; KMP and its relatives have any interest in the entity being acquired?</b>	Yes/No
10	<b>Nature of interest and details thereof</b>	
11	<b>Whether the same is done at "arm's length"</b>	Yes/No
12	<b>Date of Special Resolution</b>	
13	<b>Area of business of the entity(ies);</b>	
14	<b>Rationale for amalgamation/ merger</b>	

15	<b>Consideration</b>	1. Cash 2. Shares 3. Others
16	<b>Brief details of change in shareholding pattern (if any)of listed entity-</b>	
17	<b>Any other significant information (in brief)</b>	

<b>Table A</b>					
<b>Provide Drop down for Pre-Shareholding- Listed Entity</b>			<b>Provide Drop down for Post Shareholding -Listed Entity</b>		
<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>	<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>
<b>Public</b>		<b>Auto</b>	<b>Public</b>		<b>Auto</b>
<b>Others</b>		<b>Auto</b>	<b>Others</b>		<b>Auto</b>
Total	Auto	Auto	Total	Auto	Auto
<b>Provide Drop down for Pre-Shareholding- amalgamated Entity</b>			<b>Provide Drop down for Post Shareholding -amalgamated Entity</b>		
<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>	<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>
<b>Public</b>		<b>Auto</b>	<b>Public</b>		<b>Auto</b>
<b>Others</b>		<b>Auto</b>	<b>Others</b>		<b>Auto</b>
Total	Auto	Auto	Total	Auto	Auto

<b>De-merger</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Brief details of the division(s) to be demerged</b>	
2	<b>Type of Entity</b>	1. Demerged 2. Resulting
3	<b>Name of Entity/Division</b>	
4	<b>Relationship with Listed Entity</b>	1. Listed Entity (self) 2. Material Subsidiary 3. Subsidiary 4. Step Down Subsidiary 5. Others
5	<b>Turnover of the demerged division</b>	
6	<b>Percentage to the total turnover of the listed entity (filing this announcement) in the immediately preceding financial year/based on financials of the last financial year;</b>	
7	<b>Consideration</b>	1. Cash 2. Shares 3. Others
8	<b>Rationale for demerger;</b>	
9	<b>Brief details of change in shareholding pattern (if any)of all entities</b>	
10	<b>Whether listing would be sought for the resulting entity</b>	Yes/No
11	<b>Any other significant information (in brief)</b>	

<b>Table A</b>					
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Provide Drop down for Pre-Shareholding- demerged			Provide Drop down for Post Shareholding -demerged		
Promoter and Promoter Group	(Number)	(%)	Promoter and Promoter Group	(Number)	(%)
Public		Auto	Public		Auto
Others		Auto	Others		Auto
Total	Auto	Auto	Total	Auto	Auto
Provide Drop down for Pre-Shareholding- Resulting			Provide Drop down for Post Shareholding -Resulting		
Promoter and Promoter Group	(Number)	(%)	Promoter and Promoter Group	(Number)	(%)
Public		Auto	Public		Auto
Others		Auto	Others		Auto
Total	Auto	Auto	Total	Auto	Auto

<b>Sale or disposal</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Details of Unit/Division/Subsidiary</b>	
2	<b>Type</b>	1. Unit 2. Division 3. Subsidiary
3	<b>Name of unit or division or Subsidiary of the listed entity</b>	
4	<b>Amount of Turnover / Revenue / Income- contributed by such unit or division of the listed entity during the last financial year;</b>	1. Turnover 2. Revenue 3. Income 4. Net worth
5	<b>Percentage of Turnover / Revenue / Income- contributed by such unit or division of the listed entity during the last financial year;</b>	1. Turnover 2. Revenue 3. Income 4. Net worth
6	<b>Date on which the agreement for sale has been entered into</b>	
7	<b>The expected date of completion of sale/disposal;</b>	
8	<b>Consideration received from such sale/disposal;</b>	1. Cash 2. Shares 3. Others
9	<b>Brief details of buyers</b>	
10	<b>Whether any of the buyers belong to the promoter/ promoter group/group companies/associate/holding/subsidiary companies/ Director &amp; KMP and its relative</b>	Yes/No
11	<b>Nature of interest and details thereof</b>	
12	<b>Whether the transaction would fall within Related Party Transactions?? ("RPT")</b>	Yes/No
13	<b>Date of Board Meeting and Audit Committee Meeting- RPT approval</b>	
14	<b>Whether the said RPT is material?</b>	Yes/No
15	<b>Date of approval from shareholders</b>	
16	<b>Whether the same is done at "arm's length"</b>	Yes/No
17	<b>Date of Special Resolution</b>	
18	<b>Any other significant information (in brief)</b>	



**Other Restructuring**

<b>Other Restructuring</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Name of the restructured entity</b>	
2	<b>Relationship of the restructured entity with the listed entity</b>	1. Listed Entity (self) 2. Material Subsidiary 3. Subsidiary 4. Step Down Subsidiary 5. Others
3	<b>Details and reasons for restructuring</b>	
4	<b>Quantitative effect of restructuring</b>	
5	<b>Qualitative effect of restructuring</b>	
6	<b>Whether there is any benefit to promoter/ promoter group/group companies/associate/holding/subsidiary companies/ Director &amp; KMP and its relative due to restructuring</b>	Yes/No
7	<b>Details of benefits</b>	
8	<b>Brief details of change in shareholding pattern (if any) of all entities</b>	
9	<b>Any other significant information (in brief)</b>	

<b>Table A</b>					
<b>Provide Drop down for Pre-Shareholding- Listed Entity</b>			<b>Provide Drop down for Post Shareholding -Listed Entity</b>		
<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>	<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>
<b>Public</b>		<b>Auto</b>	<b>Public</b>		<b>Auto</b>
<b>Others</b>		<b>Auto</b>	<b>Others</b>		<b>Auto</b>
Total	Auto	Auto	Total	Auto	Auto
<b>Provide Drop down for Pre-Shareholding- Restructured Entity</b>			<b>Provide Drop down for Post Shareholding -Restructured Entity</b>		
<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>	<b>Promoter and Promoter Group</b>	<b>(Number)</b>	<b>(%)</b>
<b>Public</b>		<b>Auto</b>	<b>Public</b>		<b>Auto</b>
<b>Others</b>		<b>Auto</b>	<b>Others</b>		<b>Auto</b>
Total	Auto	Auto	Total	Auto	Auto

**Slump Sale**

POINT NO.	PARTICULARS	SUB-PARTICULARS
1	Type of Entity	1. Unit 2. Division 3. Subsidiary 4. Others
2	Name of unit/division/subsidiary/others	
3	Area of business of the slump sale entity(ies);	
4	Amount of Turnover / Revenue / Income- contributed by such unit or division of the listed entity during the last financial year;	1. Turnover 2. Revenue 3. Income 4. Net worth
5	Percentage of Turnover / Revenue / Income- contributed by such unit or division of the listed entity during the last financial year;	1. Turnover 2. Revenue 3. Income 4. Net worth
6	Date on which the agreement for sale has been entered into	
7	The expected date of completion of Slump Sale	
8	Consideration received from such Slump Sale	1. Cash 2. Shares 3. Others
9	Rationale for Slump Sale	
10	Brief details of buyers	
11	whether any of the buyers belong to the promoter/ promoter group/group companies/ /associate/holding/subsidiary companies/ Director & KMP and its relatives?	Yes/No
12	Nature of interest and details thereof	
13	Whether the Slump Sale would fall within Related Party Transaction(s)? ("RPT")	Yes/No
14	Date of Board Meeting and Audit Committee Meeting- RPT approval	

15	Whether the said RPT is material?	Yes/No
16	Date of approval from shareholders	
17	Whether the same is done at "arm's length"	Yes/No
18	Date of Special Resolution	
19	Brief details of change in shareholding pattern (if any)-	
20	Any other significant information (in brief)	

Table A					
Provide Drop down for Pre-Shareholding- Listed Entity			Provide Drop down for Post Shareholding-- Listed Entity		
Promoter and Promoter Group	(Number)	(%)	Promoter and Promoter Group	(Number)	(%)
Public		Auto	Public		Auto
Others		Auto	Others		Auto
Total	Auto	Auto	Total	Auto	Auto
Provide Drop down for Pre-Shareholding- Slump Sale Entity			Provide Drop down for Post Shareholding- Slump Sale Entity		
Promoter and Promoter Group	(Number)	(%)	Promoter and Promoter Group	(Number)	(%)
Public		Auto	Public		Auto
Others		Auto	Others		Auto
Total	Auto	Auto	Total	Auto	Auto

<b>Incorporation</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Name of Holding Company</b>	
2	<b>Relationship of Holding Company with the listed entity</b>	1. Material Subsidiary 2. Subsidiary 3. Step Down Subsidiary 4. Others
3	<b>Name of the incorporated entity</b>	
4	<b>Industry to which the entity being incorporated belongs</b>	
5	<b>Brief background about the entity incorporated in terms of products/line of business</b>	
6	<b>Cost of subscription or the price at which the shares are subscribed</b>	1. Cost/Price 2. Number of Shares
7	<b>Percentage of shareholding / control</b>	
8	<b>Date of incorporation</b>	
9	<b>Country in which the entity is incorporated</b>	
10	<b>Any other significant information (in brief)</b>	

<b>Update</b>		
<b>POINT NO.</b>	<b>PARTICULARS</b>	<b>SUB-PARTICULARS</b>
1	<b>Brief details of Initial Announcement</b>	
2	<b>Reason for Update</b>	1. Transaction Completed 2. Transaction Delayed 3. Transaction Cancellation 4. Transaction Modification 5. Others
3	<b>1- Transaction Completed</b>	1. Amount 2. Date 3. Percentage
4	<b>2- Transaction Delayed</b>	1. Initial date of completion 2. Revised date 3. Reason for delay
5	<b>3- Transaction Cancellation</b>	1. Reason for cancellation 2. Any Liability on listed entity
6	<b>4- Transaction Modification</b>	Details for Modification
7	<b>5- Others</b>	
8	<b>Any other significant information (in brief)</b>	
9	<b>Remarks (website dissemination)</b>	
10	<b>Remarks for Exchange (not for Website Dissemination)</b>	